

ITEM NO.42

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27860/2016
(Arising out of impugned final judgment and order dated 08/12/2015
in WA No. 3327/2006 passed by the High Court Of Judicature at
Allahabad)

DR. CHANDRA MOHAN VARMA

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
submit additional document(s) and office report)

Date : 30/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. T. Rahman, Adv.

Mr. M. Shoeb Alam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In terms of the prayer made in the letter circulated,
the matter is adjourned for two weeks.

(DEEPAK MANSUKHANI)

(RAJINDER KAUR)

AR-CUM-PS

COURT MASTER